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Assam Professions, Trades, Callings And Employments Taxation (Amendment) Act, 1954

08 of 1954

[07 April 1954]

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PREAMBLE

An

Act further to amend the Assam Professions, Trades, Callings and Employments Taxation Act, 1947

Whereas it is expedient further to amend the Assam Professions, Trades, Callings and Employments Taxation Act, 1947 (Assam Act VI of 1947) hereinafter called the principal Act, for the purposes hereinafter appearing,

It is hereby enacted as follows: --

1. Short title, extent and commencement :-

- (1) This Act may be called the Assam Professions, Trades, Callings and Employments Taxation (Amendment) Act, 1954.
- (2) It extends to the whole of Assam.
- (3) It shall come into force with effect from 1st April, 1954.

2. Amendment of Section 5 of Assam Act VI of 1947 :-

In the proviso to Section 5 of the principal Act for the word fifty" the words "Two hundred and fifty" shall be substituted.

3. Amendment of Section 5A of Assam Act VI of 1947 :-

The full stop at the and of Section 5A of the principal Act shall be deleted and the following shall be inserted thereafter--and to a Gooperative Society registered or deemed to have been registered under the Assam Co-operative Societies Act, 1949 (Assam Act I of 1950)".

4. Amendment of the Schedule to Assam Act VI of 1947 :-

For the existing Schedule annexed to the principal Act, the following Schedule shall be substituted: --

"THE SCHEDULE (See Section 4) RATES OF TAX

A. In he case of every person other	Where the total gross		Amount of tax	
than a Hindu undivided or joint family:	annual income			
1.	Does not exceed Rs. 3,500			Rs. Nil.
2.	Exceeds Rs. 3,500 but does not exceed Rs. 5,000			24
3.	Exceeds Rs. 5,000 but does not exceed Rs. 10,000			36
4.	Exceeds Rs. 10,000 but not exceed Rs. 15,000			50
5.	Exceeds Rs. 15,000 but does not exceed Rs. 20,000	,		70
6.	Exceeds Rs. 20,000 but does not exceed Rs. 25,000			100
7.	Exceeds Rs. 25,000 but does not exceed Rs. 30,000			150
8.	Exceeds Rs. 30,000 but does not exceed Rs. 35,000			200
9.	Exceeds Rs. 35,000	•••		250
B. in the case of every Hindu undivided or joint family:	Where the total gross annual income		Amount of tax	

1.	Does not exceed Rs. 5,000	 	Rs. Nil.
2.	Exceeds Rs. 5,000 but does not exceed Rs. 10,000	 	36
3.	Exceeds Rs. 10,000 but does not exceed Rs. 15,000	 	50
4.	Exceeds Rs. 15,000 but does not exceed Rs. 20,000	 	70
5.	Exceeds Rs. 20,000 but does not exceed Rs. 25,000	 	100
6.	Exceeds Rs. 25,000 but does not exceed Rs. 30,000	 	150
7.	Exceeds Rs. 30,000 but does not exceed Rs. 35,000	 	200
8.	Exceeds Rs. 35,000	 	250".